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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

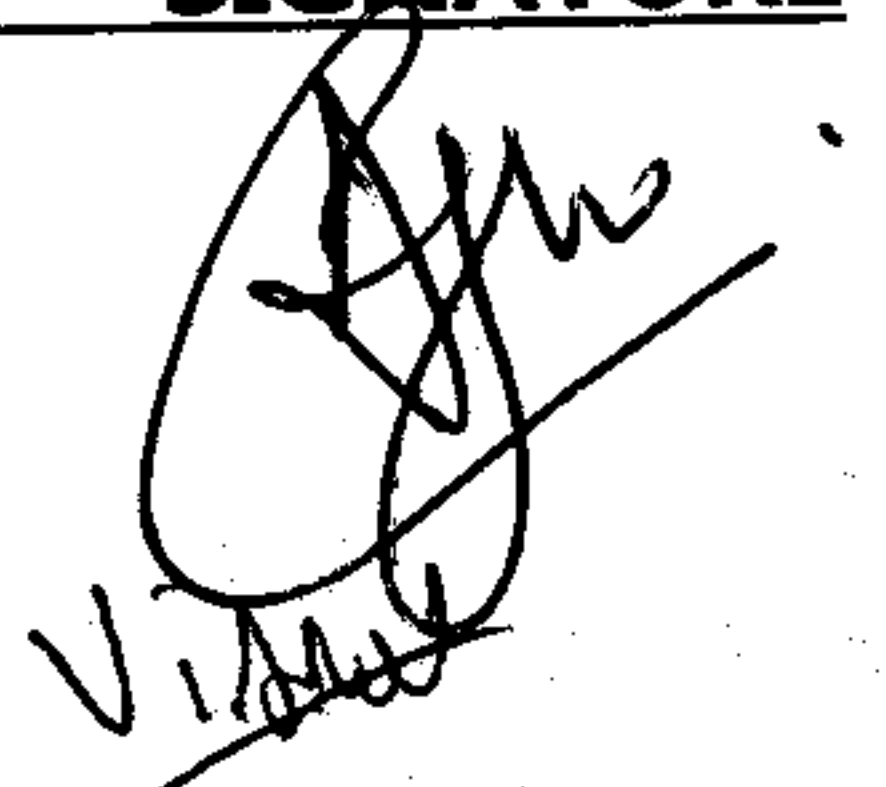
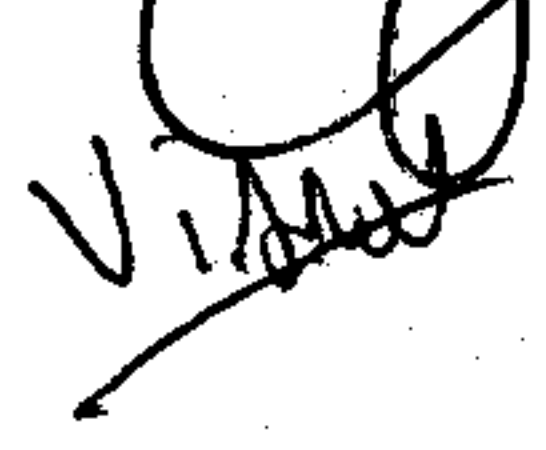
C.P. No. 7/241-242-244/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2018**

Name of the Company: Akhil Kumar Mishra & Anr.
V/s.
R & R Ventures Pvt Ltd & Ors.

Section of the Companies Act: Section 241-242-244 of the Companies Act,
2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Anmol Jha	PCS	Petitioners	
2.	Vishal Thawani	PCS	Respondent	


ORDER

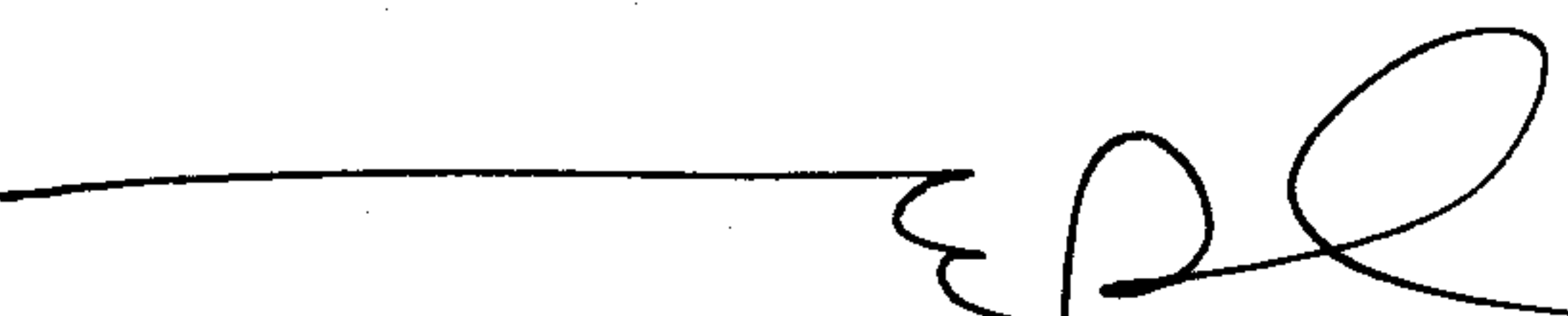
Learned PCS Mr. Anmol Jha present for Petitioners. Learned PCS Mr. Vishal Thawani present for Respondents No. 1 to 3.

Learned PCS Mr. Vishal Thawani filed memorandum of appearance for the Respondents No. 1 to 3.

In view of the order passed in IA 84/2018, the instant CP 7/2018 is disposed of as withdrawn.

No order as to costs.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 15th day of March, 2018.